

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 35-51/2012 in CIVIL APPEAL NO. 8884-8900 OF 2010

M/S GALADA POWER & TELECOMUN.LTD.
VERSUS

Appellant (s)

UNITED INDIA INSURANCE CO.LTD.& ANR.
(for stay and office report)

Respondent(s)

Date: 21/04/2014 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE M.Y. EQBALFor Appellant(s) Mr. Huzefa Ahmadi, Sr. Adv.
Mr. D. Bharat Kumar, Adv.
Mr. Sayooj Mohandas M, Adv.
for Mr. Abhijit Sengupta,AOR(NP)For Respondent(s) Mr. M.K. Dua,Adv.

Mr. Rakesh Kumar, Adv.
for Mr. Rameshwar Prasad Goyal,AOR(NP)UPON hearing counsel the Court made the following
O R D E R

We have heard learned counsel for the applicant.

No cause for interference is made out in terms of
the prayer made in the instant interlocutory applications.Accordingly, the interlocutory applications are
hereby dismissed.On account of the fact that there is an order of
winding up, we consider it just and appropriate to direct
listing of these appeals for hearing in the month of
January, 2015. Ordered accordingly.(Parveen Kr.Chawla)
Court Master(Phoolan Wati Arora)
Assistant Registrar